

SHRI PURNANARAYAN SINHA (Tezpur) : I have written to you. This is about my right to speak in my language.

MR. SPEAKER : I will look into it. We have not yet been able to do it.

Shri Mandal.

SIKH GURDWARAS BOARD (CO-OPTION OF MEMBERS) AMENDMENT, RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) : I beg to lay on the Table a copy of the Sikh Gurdwaras Board (Co-optation of Members) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 279 (L) in Gazette of India dated the 30th April, 1979, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925. *[Placed in Library. See No. L.T-1137/79.]*

11 33 hrs.

RE QUESTION OF PRIVILEGE

SHRI G. M. BANATWALLA (Ponnani) : Sir, I rise on a point of order.

MR. SPEAKER : What is the point of order ?

SHRI G. M. BANATWALLA : Sir, two days back—on 7th May—I had given you a notice of breach of privilege by Dr. Chunder for misquoting Dr. Khuro, Vice-Chancellor.

MR. SPEAKER : Mr. Banatwalla. I have called for his comments. The procedure is this. The well-established procedure is this.

SHRI G. M. BANATWALLA : Sir, I am not at all going into the merits. I thank you, Mr. Speaker, very much for informing me just now that you have asked for the comments of the hon. Minister.

In this connection, Sir, may I draw your kind attention to Rule 222 read with Rule 224 (ii) ?

Now, Sir, my question of breach of privilege is this. The hon. Minister misquoted Dr. Khuro as having welcomed Aligarh Muslim University Amendment Bill.

MR. SPEAKER : We can only decide after getting his reply. Please hear me for a minute. The normal procedure which has been established right from 1950 is this. Whenever a privilege notice is given against a Member of Parliament then we call for the comments first. This is the case not only in respect of Members of Parliament but even in respect of newspapers for that matter. Therefore, we always call for the comments and thereafter we consider the matter. This is our well-established practice. Therefore, I am adopting this procedure.

SHRI G. M. BANATWALLA : Thank you very much but.....

MR. SPEAKER : You are not the only person. There are others also.

SHRI CHITTA BASU *rose*.....

MR. SPEAKER : You have also given.

SHRI G. M. BANATWALLA : My point is this. Rule 224 (ii) specifically states that this is to be a matter of recent occurrence. Now, Sir, the question that I raised is a matter of 'recent occurrence'.

MR. SPEAKER : Nobody denied it.

SHRI G. M. BANATWALLA : Therefore, my point is, there should not be any undue delay in this matter.

MR. SPEAKER : There is no undue delay.

SHRI G. M. BANATWALLA : The unrest among students is continuing. Even today, there is a massive demonstration. The position of the Vice-chancellor is compromised. The point of time and delay scuttles the issue.

SHRI PURNANARAYAN SINHA : I don't know why there is no arrangement so that I may speak in my own language.

(Interruptions)

MR. SPEAKER : I cannot understand senior Members not following the rules.

(Interruptions)

SHRI PURNANARAYAN SINHA : There should be some arrangement, Sir.

MR. SPEAKER : Mr. Purnanarayan Sinha, we called for applications. We held a test. Unfortunately we could not get any person. That is the position.